

## CENTRAL ADMINISTRATIVE TRIBUNAL,

JAIPUR BENCH AT JAIPUR

R.A.NO.291/00008/2016 IN  
IN O.A.No.291/00155/2015

Decided on : 05.10.2016

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. MEENAKSHI HOOJA, MEMBER (A)**

1. UNION OF INDIA THROUGH ITS GENERAL MANAGER,

WESTERN CENTRAL RAILWAY,

JABALPUR.

2. THE DIVISIONAL RAILWAY MANAGER,

WESTERN CENTRAL RAILWAY,

KOTA.

....

PETITIONERS / RESPONDENTS

VERSUS

1. ANSAR KHAN S/O SHRI IDIYA AGED ABOUT 55 YEARS,  
WORKING AS GANGMAN UNDER DY. CHIEF ENGINEER  
(CONSTRUCTION) N.W.R. JAIPUR R/O VILLAGE PALSAWATA,  
POST MALRANA DOONGAR AND DISTRICT SAWAIMADHOPUR.

.. RESPONDENT / APPLICANT

2. GENERAL MANAGER,

NORTH WESTERN RAILWAY,

JAWAHAR CIRCLE, JAGATPURA, JAIPUR.

3. CHIEF ADMINISTRATIVE OFFICER,

CONSTRUCTION, G.M. OFFICE OPERATION MANAGER,

GENERAL MANAGER, JAGATPURA.

4. DIVISIONAL RAILWAY MANAGER,

NORTH WESTERN RAILWAY,

POWER HOUSE ROAD,

JAIPUR.

**O R D E R (By circulation)**  
**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. This Review Application has been filed by the official respondents for review of the order dated 29.7.2016 vide which the O.A. was allowed in favour of the applicant directing the respondents to regularize the service of the applicant. The review is sought on two grounds.

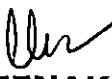
2. The first plea taken by the respondents that in the absence of approval of General Manager, the service of the applicant could not be regularized, was considered and rejected by the Bench pointedly and specifically and as such this plea amounts to re-arguing the issue all over again and cannot be entertained in a review plea.

3. The second plea taken by the Railways is that the applicant has worked at Jaipur and Kota and as such there is no direction by this Tribunal as to which office or Division is to regularize the services of the applicant. The plea, to say the least, is nothing but useless in its nature and character and cannot be entertained at all. This Tribunal is not to be used as a forum to advise the respondents as to how they have to run their administration even on such petty matters. It cannot be expected from Railway Administration to remain in confusion as to which office is to regularize the services of the applicant when even the North Western Railway, Jaipur as well as Jabalpur, both are a party in the Original Application.

4. In view thereof, this Review Application is found to be devoid of any merit and is frivolous in nature and is dismissed accordingly by circulation.

5. The plea deserves to be dismissed with imposition of costs for raising such a frivolous plea, but we are restraining ourselves from doing so, as a matter of indulgence only.

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

  
**(MRS. MEENAKSHI HOOJA)**  
**MEMBER (A)**

PLACE : JAIPUR.  
 05.10.2016

HC\*